

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 12th day of AUGUST 2005.

Review Application No. 22 of 2005
Original Application No. 1271 of 2001

Hon'ble Mr. K.B.S. Rajan, Member (J)

Gurudeep Kumar, S/o Sri Hari Charan,
R/o 225/12, Labour Colony, Babupurva,
KANPUR.

...Applicant

By Adv: Sri K.C. Shukla (absent)

V E R S U S

1. Union of India, through its Secretary,
Ministry of Defence,
NEW DELHI.
2. Director,
Defence Materials &
Stores Research &
Development Establishment (DMSRDE)
G.T. Road,
Kanpur.
AGRA.

...Respondents

By Adv: Nil

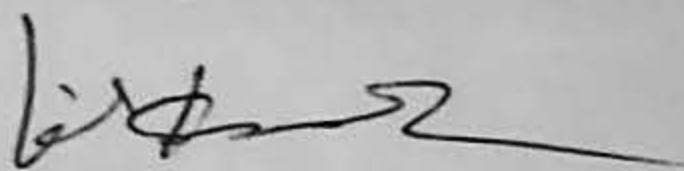
O R D E R

This review application has been filed praying for review of the order dated 13.8.2004 passed in OA No. 1271 of 2001. This order was passed under Rule 15 (1) of CAT (Procedure) Rule 1987. While passing this order the Tribunal has taken into account the similar matter in OA 1270 of 2001 which was rejected by order dated 29.7.2004.

2. Today also none appears on behalf of the applicant. I have gone through the affidavit of Sri

Gurudeep Kumar, applicant in this RA. The applicant has only explain the reasons for the absence of learned counsel on the date when the order was passed and as to the reason as to why the application was not filed on time. As a ground for Review, he has only stated that the question involved in the present OA is entirely different from the order referred in the order. He has however, not substantiated his contention.

3. Under the above circumstances the Review application being devoid of merit is rejected.



Member (J)

/pc/